

IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL SESSIONS
JUDGE-01 (WEST), TIS HAZARI COURTS, DELHI.

Bail Application No. 1440

FIR No. 161/20

PS: Anand Parbat

U/s: 376 IPC

State Vs. Sunny

24.07.2020

Fresh bail application received. Be checked and registered.

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

The application is taken up for hearing through Video Conferencing today in view of the guidelines passed by the Hon'ble High Court vide office order no. 16/DHC/2020 dated 13.06.2020.

This is an application for regular bail moved under section 439 of Cr. P. C. on behalf of applicant/accused Sunny.

Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for the State.

Victim is present in the court and has joined the proceedings through Video Conference.

Sh. Vinay Kumar, Ld. counsel for the complainant has joined the proceedings through video conference.

Sh. Ravinder Singh, Ld. Counsel for the applicant/accused has joined the proceedings through Video Conference.

Arguments on the bail application heard on behalf of both the parties.
Be listed for orders at 2.00 P. M. today itself.


(Sugandha Aggarwal)

Duty Additional Sessions Judge-01, West

Special Court Under the POCSO Act,

THC, Delhi.24.07.2020

IN THE COURT OF DR. SUGANDHA AGGARWAL,
ADDITIONAL SESSIONS JUDGE-01(WEST),
SPECIAL COURT UNDER THE PREVENTION OF CHILDREN FROM
SEXUAL OFFENCES ACT, 2012,
TIS HAZARI COURT, DELHI.

FIR no. 0161/2020
PS Anand Parbat
U/s 376 IPC
State vs. Sunny

24.07.2020

04.00PM

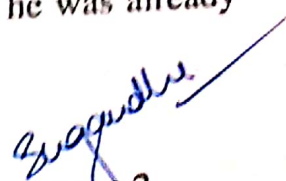
ORDER

Present: Ms. Suchitra, Ld. Additional Public Prosecutor for the
State.
None for the applicant.

This is a regular bail application under section 439 Cr.P.C
moved on behalf of applicant/accused Sunny seeking bail.

It is stated that accused and victim were known to each
other as their work place was the same. Accused has been falsely
implicated in the present case and he is the sole bread earner of the
family.

Ld. APP for the State has vehemently opposed the
application stating that accused established physical relations with the
victim on the pretext of marriage despite the fact that he was already
married.

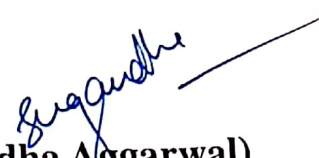

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FIR no. 0161/2020
PS Anand Parbat
U/s 376 IPC
State vs. Sunny

I have heard and considered the rival contentions and have perused the record. Victim is present in the court. She has filed her written no objection to the bail application. She has submitted that the accused may be released on bail and she does not apprehend any threat from the accused. Considering the said fact and the submissions made in the application, present application stands allowed. Applicant/accused be released on bail on furnishing a personal bond in the sum of Rs.20,000/- with a surety of like amount to the satisfaction of the concerned Jail Superintendent. Applicant shall not intimidate the victim or her family members in any manner.

A copy of the order be sent to the concerned Jail Superintendent for intimation and necessary compliance.

A copy of the order be sent to the Ld.Counsel for applicant through email.


(Sugandha Aggarwal)
Duty Additional Sessions Judge-01, West,
Special Court Under the POCSO Act,
THC, Delhi.24.07.2020

Bail Application No. 1445

FIR No. 290/20

PS: Nihal Vihar

U/s: 392/452/269/188/34 IPC & Sec. 25/54/59 Arms Act


State Vs. Sagar

24.07.2020

Considering the said submissions, IO shall join the proceedings in person on the next date of hearing and apprise the court regarding the above mentioned facts. IO shall also file written reply to the bail application on the next date of hearing.

In case, reply is not filed by the next date of hearing by the IO, then concerned SHO shall file written explanation for the same in the court.

Be listed for consideration on the present bail application on **29.07.2020** before concerned ASJ on duty.


(Sugandha Aggarwal)

Duty Additional Sessions Judge-01, West

Special Court Under the POCSO Act,

THC, Delhi.24.07.2020

**IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL SESSIONS
JUDGE-01 (WEST), TIS HAZARI COURTS, DELHI.**

Bail Application No. 1453

FIR No. 761/20

PS: Nihal Vihar

U/s: 308/34 IPC

State Vs. Gurinder Singh & Anr.

24.07.2020

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

The application is taken up for hearing through Video Conferencing today in view of the guidelines passed by the Hon'ble High Court vide office order no. 16/DHC/2020 dated 13.06.2020.

This is an application for regular bail moved under section 439 of Cr. P. C. on behalf of applicant/accused Gurinder Singh.

Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for the State.

IO/SI Hemant has joined the proceedings through Video Conference.

None for the applicant/accused despite repeated calls.

Reply of the IO is received.

Notice be issued to the victim through concerned IO/SHO for the next date of hearing.

Be listed for consideration on the present bail application on 28.07.2020 before concerned ASJ on duty.

(Sugandha Aggarwal)

Duty Additional Sessions Judge-01, West

Special Court Under the POCSO Act,

**IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL SESSIONS
JUDGE-01 (WEST), TIS HAZARI COURTS, DELHI.**

Bail Application No. 1432

FIR No. 528/19

PS: Hari Nagar

U/s: 392/397/34 IPC

State Vs. Sakbir @ Samrat

24.07.2020

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

The application is taken up for hearing through Video Conferencing today in view of the guidelines passed by the Hon'ble High Court vide office order no. 16/DHC/2020 dated 13.06.2020.

This is an application for interim bail moved under section 439 of Cr. P. C. on behalf of applicant/accused Sakbir @ Samrat.

Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for the State.

Sh. Mohd. Illiyas, Ld. Counsel for the applicant/accused has joined the proceedings through Video Conference.

IO has filed reply. Ld. counsel for the applicant has stated that he has already withdrawn the bail application, but there is no such order on record of the concerned duty ASJ.

Counsel for the applicant submits that the present application may be dismissed as withdrawn. Heard. Request is allowed.

In view of the submissions made, present application is dismissed as withdrawn.

(Sugandha Aggarwal)

Duty Additional Sessions Judge-01, West

Special Court Under the POCSO Act,

THC, Delhi.24.07.2020

**IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL SESSIONS
JUDGE-01 (WEST), TIS HAZARI COURTS, DELHI.**

Bail Application No. 1490

FIR No. 25/20

PS: Anand Parbat

U/s: 302/34 IPC

State Vs. Tushar Joshi

24.07.2020

Fresh bail application received. Be checked and registered.

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

The application is taken up for hearing through Video Conferencing today in view of the guidelines passed by the Hon'ble High Court vide office order no. 16/DHC/2020 dated 13.06.2020.

This is an application for regular bail moved under section 439 of Cr. P. C. on behalf of applicant/accused Tushar Joshi.

Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for the State.


Sh. Amod Sharma, Ld. counsel for the applicant/accused has joined the proceedings through Video Conference.

It is informed by the counsel for the applicant that charge sheet in the present case has already been filed. But the same is not committed. He has further submitted that the present matter is listed for 28.07.2020 before concerned court for supplying of copies and has requested that the present application be listed thereafter. Heard. Request is allowed.

Let judicial file be summoned for the next date of hearing and the present application be listed along with the judicial file.

IO shall file his reply on the next date of hearing.

Be listed for consideration on 30.07.2020 before concerned duty ASJ along with the judicial file.


(Sugandha Aggarwal)

Duty Additional Sessions Judge-01, West

Special Court Under the POCSO Act,

THC, Delhi. 24.07.2020

FIR No. 307/2014

PS: Uttam Nagar

State Vs. Farahan

24.07.2020

The present matter is at the stage of final arguments and is more than five years old matter, therefore, it is identified as an urgent matter and is taken up for hearing through Video Conferencing today at 12.30 p.m. in view of the guidelines passed by the Hon'ble High Court vide office order no. 16/DHC/2020 dated 13.06.2020.

Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for the State.

Accused on bail and is present in the court.

Sh. R. R. Jha, Ld. counsel for the accused has joined the proceedings through video conference.

Final arguments heard on behalf of both the parties.

Be listed for judgment/clarifications on 03.08.2020.

(Sugandha Aggarwal)

Additional Sessions Judge-01, West

Special Court Under the POCSO Act,

THC, Delhi.24.07.2020

IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL SESSIONS
JUDGE-01 (WEST), TIS HAZARI COURTS, DELHI.

Bail Application No. 1494

FIR No. 680/20

PS: Nihal Vihar

U/s: 376 IPC

State Vs. Netrapal

24.07.2020

Fresh bail application received. Be checked and registered.

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

The application is taken up for hearing through Video Conferencing today in view of the guidelines passed by the Hon'ble High Court vide office order no. 16/DHC/2020 dated 13.06.2020.

This is an application for regular bail moved under section 439 of Cr. P. C. on behalf of applicant/accused Netrapal.

Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for the State.

Victim is present in the court and has joined the proceedings through Video Conference.

Sh. Ankit Tyagi, Ld. counsel for the victim has joined the proceedings through video conference.

IO/SI Sangeeta has also joined the proceedings through Video Conference.

Sh. Vikas Rohtgi, Ld. Counsel for the applicant/accused has joined the proceedings through Video Conference.

During the course of arguments, it is stated by counsel for the applicant that during the hearing of last bail application, victim has shown her willingness to marry with

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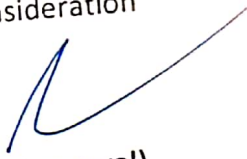
Bail Application No. 1494
FIR No. 680/20
PS: Nihal Vihar
U/s: 376 IPC
State Vs. Netrapal

24.07.2020

the applicant/accused. He has further stated that now accused is also ready to marry with the victim.

Today, victim present in the court has refused to marry with the accused.

In these circumstances, present bail application be listed for consideration on 27.07.2020 before concerned ASJ on duty.


(Sugandha Aggarwal)

Duty Additional Sessions Judge-01, West
Special Court Under the POCSO Act,
THC, Delhi.24.07.2020

IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL SESSIONS
JUDGE-01 (WEST), TIS HAZARI COURTS, DELHI.

Bail Application No. 1429

FIR No. 687/20

PS: Nihal Vihar

U/s: 354/354-A/373/376/506/34 IPC

State Vs. Sonu & Anr.

24.07.2020

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

The application is taken up for hearing through Video Conferencing today in view of the guidelines passed by the Hon'ble High Court vide office order no. 16/DHC/2020 dated 13.06.2020.

This is an application for regular bail moved under section 439 of Cr. P. C. on behalf of applicant/accused Rajkumar.

Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for the State.

IO/SI Manisha Yadav has joined the proceedings through video conference.

Victim has also joined the proceedings through video conference along with the IO.

Sh. Vikas Kumar and Sh. Sanjeev Kumar, Ld. Counsel for the applicant/accused have joined the proceedings through Video Conference.

Arguments on the bail application heard on behalf of both the parties.

Be listed for orders at 4.00 P. M. today itself.

(Sugandha Aggarwal)

Duty Additional Sessions Judge-01, West

Special Court Under the POCSO Act,

THC, Delhi.24.07.2020

**IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL SESSIONS
JUDGE-01 (WEST), TIS HAZARI COURTS, DELHI.**

Bail Application No. 1429

FIR No. 687/20

PS: Nihal Vihar

U/s: 354/354-A/373/376/506/34 IPC

State Vs. Sonu & Anr.

24.07.2020

At 4.00 P. M.

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for the State.

None for the applicant/accused.

This is a regular bail application moved for accused Rajkumar. It is stated that accused is innocent and has been falsely implicated in the present case. It is further stated that accused is a sole bread earner of his family and a doctor by profession. It is further stated that he had no link with the alleged incident and he did not know the victim at any point of time. It is further stated that even his name is not mentioned in the FIR and the applicant has clean antecedents.

Ld. Additional Public Prosecutor for the state has vehemently opposed the bail application. She has stated that as per the allegations, one of the person who has committed sexual assault upon the victim is a doctor and this is sufficient to link the applicant with the alleged incident.

Sugandha
Cont/...

Bail Application No. 1429

FIR No. 687/20

PS: Nihal Vihar

U/s: 354/354-A/373/376/506/34 IPC

State Vs. Sonu & Anr.

Victim has joined the proceedings through IO. She has submitted that the present applicant has been wrongly arrested in the present case. He has not committed any offence against her and she has no objection if the bail is granted.

I have heard and considered the rival contentions and have perused the record.

In the statement given under section 161 Cr. P. C., the victim has stated that there were many persons who had committed sexually assault upon her and one of the person was a doctor by profession. However, she has never named the present applicant as the said person. In her statement given under Section 164 Cr.P. C. she has reiterated that the applicant is innocent and has been arrested by mistake in the present case. Considering the submissions made by the victim today in the court, considering that the applicant has clean antecedents, the present application is allowed.

Applicant/accused Rajkumar is admitted to bail on furnishing of bail bond in a sum of Rs.30,000/- with one surety of the like amount to the satisfaction of concerned Jail Superintendent.

Applicant/accused shall not contact or intimidate the victim or any of her family members in any manner during the bail.

Copy of this order be sent to concerned Jail Superintendent, Central Jail, Tihar, New Delhi for information and compliance.

Copy of this order be also sent to Ld. Counsel for applicant/accused through e-mail.


(Sugandha Aggarwal)

Duty Additional Sessions Judge-01, West

Special Court Under the POCSO Act,

THC, Delhi.24.07.2020

IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL SESSIONS
JUDGE-01 (WEST), TIS HAZARI COURTS, DELHI.

Bail Application No. 1463

FIR No. 761/20

PS: Nihal Vihar

U/s: 308/34 IPC

State Vs. Virender Singh

24.07.2020

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

The application is taken up for hearing through Video Conferencing today in view of the guidelines passed by the Hon'ble High Court vide office order no. 16/DHC/2020 dated 13.06.2020.

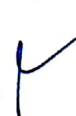
This is an application for regular bail moved under section 439 of Cr. P. C. on behalf of applicant/accused Virender Singh.

Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for the State.

IO/SI Hemant has joined the proceedings through Video Conference.

Sh. Prem Prakash Maan, Ld. Counsel for the applicant/accused has joined the proceedings through Video Conference.

Reply filed by the IO. Ld. counsel for the applicant submits that he has received the copy of the same. It is submitted by the IO in the reply that toll tax slip could not be verified as the concerned company is not maintaining any data.

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Bail Application No. 1463

FIR No. 761/20

PS: Nihal Vihar

U/s: 308/34 IPC


State Vs. Virender Singh

24.07.2020

Ld. counsel for the applicant submits that he can produce the original slip in the court. Let the same be filed in the court during the course of the day on the e-mail ID of the filing counter.

IO is also directed to verify the records of the concerned toll tax company for the relevant date and file the report on the next date of hearing.

Be listed for consideration on the present bail application on **25.07.2020** before concerned duty ASJ to be taken up through Video Conference.


(Sugandha Aggarwal)

Duty Additional Sessions Judge-01, West

Special Court Under the POCSO Act,

THC, Delhi.24.07.2020

**IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL SESSIONS
JUDGE-01 (WEST), TIS HAZARI COURTS, DELHI.**

Bail Application No. 1431

FIR No. 134/20

PS: Anand Parbat

**U/s: 307/323/324/109/111/120-B/34 IPC & Sec. 25/27 Arms Act
State Vs. Guddu**

24.07.2020

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

The application is taken up for hearing through Video Conferencing today in view of the guidelines passed by the Hon'ble High Court vide office order no. 16/DHC/2020 dated 13.06.2020.

This is an application for anticipatory bail moved under section 438 of Cr. P. C. on behalf of applicant/accused Guddu.

Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for the State.

None for the applicant/accused.

It is informed by the ahlmad that Ld. counsel for the applicant/accused has made a phone call to him and has stated that he will not be available today due to personal reason and sought adjournment. Hence, matter is adjourned.

At request, be listed for consideration on the present bail application on **30.07.2020** before concerned ASJ on duty.

Date is given as per the convenience of the counsel for the applicant/accused.


(Sugandha Aggarwal)

Duty Additional Sessions Judge-01, West

Special Court Under the POCSO Act,

THC, Delhi.24.07.2020

IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL SESSIONS
JUDGE-01 (WEST), TIS HAZARI COURTS, DELHI.

Bail Application No. 1318

FIR No. 176/20

PS: Nihal Vihar

U/s: 392/397/336/34 IPC & Sec. 25/54/59 Arms Act

State Vs. Sajjan Shukla

24.07.2020

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

The application is taken up for hearing through Video Conferencing today in view of the guidelines passed by the Hon'ble High Court vide office order no. 16/DHC/2020 dated 13.06.2020.

This is an application for regular bail moved under section 439 of Cr. P. C. on behalf of applicant/accused Sajjan Shukla.

Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for the State.

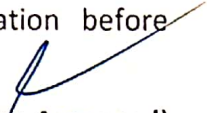
IO/ASI Hira Lal has joined the proceedings through video conference.

None for the applicant/accused.

It is informed by the IO that the charge sheet in the present case has already been filed and the same has been marked to the concerned court.

As the charge sheet has already been marked to the concerned court and the same is pending for trial in the said court, therefore, as per Duty Roaster the present application be also dealt by concerned court only.

Hence, the present application be listed for consideration before concerned court on **27.07.2020**.


(Sugandha Aggarwal)

Duty Additional Sessions Judge-01, West

Special Court Under the POCSO Act,

THC, Delhi.24.07.2020

IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL SESSIONS
JUDGE-01 (WEST), TIS HAZARI COURTS, DELHI.

Bail Application No. 1495

FIR No. 78/20

PS: Nihal Vihar

U/s: 376-D/506 IPC

State Vs. Mohit & Anr.

24.07.2020

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

The application is taken up for hearing through Video Conferencing today in view of the guidelines passed by the Hon'ble High Court vide office order no. 16/DHC/2020 dated 13.06.2020.

This is an application for regular bail moved under section 439 of Cr. P. C. on behalf of applicant/accused Mohit.

Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for the State.

IO/WSI Manisha Yadav has joined the proceedings through video conference.

Victim has also joined the proceedings through Video Conference.

Sh. Sandeep Bhutani, Ld. counsel for the victim has joined the proceedings through video conference.

Sh. Vibudh Singh and Sh. Sanjeev Kumar, Id. counsels for the applicant/accused have joined the proceedings through Video Conference.

IO has filed reply. Counsel for the applicant submits that he has received the copy of the same. It is stated that charge sheet in the present case has already been filed, but yet not committed.

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Bail Application No. 1495

FIR No. 78/20

PS: Nihal Vihar

U/s: 376-D/506 IPC

State Vs. Mohit & Anr.

24.07.2020


Hence, in these circumstances, let the judicial file be summoned for the next date of hearing. The present bail application be listed along with the main file.

In the meantime, counsel for the applicant is directed to verify whether the present case has been committed and apprise the court on the next date of hearing.

Ld. counsel for the victim has stated that victim has received threats regarding the bail application which is denied by the counsel for the applicant. This court is not giving any observation on the same at this stage.

Ld. counsel for the victim has submitted that he has not received the copy of the bail application. Counsel for the victim shall share his e-mail ID to the ahlmad of this court during the course of the day and ahlmad shall send the copy of the bail application to him.

Be listed for consideration on **28.07.2020** before concerned ASJ on duty along with the judicial file.


(Sugandha Aggarwal)

Duty Additional Sessions Judge-01, West

Special Court Under the POCSO Act,

THC, Delhi.24.07.2020

**IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL SESSIONS
JUDGE-01 (WEST), TIS HAZARI COURTS, DELHI.**

Bail Application No. 1458

FIR No. 25/20

PS: Anand Parbat

U/s: 302/364/120-B IPC

State Vs. Pankaj Goswami

24.07.2020

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

The application is taken up for hearing through Video Conferencing today in view of the guidelines passed by the Hon'ble High Court vide office order no. 16/DHC/2020 dated 13.06.2020.

This is an application for interim bail moved under section 439 of Cr. P. C. on behalf of applicant/accused Pankaj Goswami.

Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for the State.

Ms. Samita Panday, Ld. Counsel for the applicant/accused has joined the proceedings through Video Conference.

Report of the IO is filed. As per the report of the IO, some more time is required to verify the medical documents as the same pertain to different hospital. Request is allowed. IO shall verify the medical documents and file the report on the next date of hearing.

Counsel for the applicant submits that interim bail of the applicant is expiring today. Considering the entire circumstances and the fact that the verification report is pending, the interim bail is extended till next date of hearing i.e. 28.07.2020.

Application be listed for consideration before concerned duty ASJ on 28.07.2020 at 11.30 A. M.

Accused shall also join the proceedings on the said date through video conference.

(Sugandha Aggarwal)

Duty Additional Sessions Judge-01, West

Special Court Under the POCSO Act,

THC, Delhi. 24.07.2020

IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL SESSIONS
JUDGE-01 (WEST), TIS HAZARI COURTS, DELHI.

Bail Application No. 1452

FIR No. 311/20

PS: Mundka

U/s: 171/419/420/471/482 IPC

State Vs. Dharmender

24.07.2020

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

The application is taken up for hearing through Video Conferencing today in view of the guidelines passed by the Hon'ble High Court vide office order no. 16/DHC/2020 dated 13.06.2020.

This is an application for regular bail moved under section 439 of Cr. P. C. on behalf of applicant/accused Dharmender.

Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for the State.

IO/HC Joginder has joined the proceedings through video conference.

Sh. Divanshu Sehgal, Ld. Counsel for the applicant/accused has joined the proceedings through Video Conference.

Reply filed by the IO. Counsel for the applicant submits that he has received the copy of the same.

Arguments on the bail application heard on behalf of both the parties.

During the course of the arguments, Ld. Addl. Public Prosecutor for the state has pointed that it is mentioned in the reply filed by the IO that one more

Cont/...

Bail Application No. 1452

FIR No. 311/20

PS: Mundka

U/s: 171/419/420/471/482 IPC

State Vs. Dharmender

24.07.2020

case is already pending against the accused of the similar nature.

Counsel for the applicant has submitted that applicant is on bail in that case. However, considering the entire record, I deem it appropriate to call complete previous involvement report of the accused. Let the same be filed on the next date of hearing.

Counsel for applicant shall also file the order of copy of dismissal of the bail application by the concerned MM on the next date of hearing.

Be listed for consideration on **29.07.2020** before concerned duty ASJ.

(Sugandha Aggarwal)

Duty Additional Sessions Judge-01, West

Special Court Under the POCSO Act,

THC, Delhi.24.07.2020

IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL SESSIONS
JUDGE-01 (WEST), TIS HAZARI COURTS, DELHI.

Bail Application No. 1445

FIR No. 290/20

PS: Nihal Vihar

U/s: 392/452/269/188/34 IPC & Sec. 25/54/59 Arms Act

State Vs. Sagar

24.07.2020

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

The application is taken up for hearing through Video Conferencing today in view of the guidelines passed by the Hon'ble High Court vide office order no. 16/DHC/2020 dated 13.06.2020.

This is an application for regular bail moved under section 439 of Cr. P. C. on behalf of applicant/accused Sagar.

Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for the State

Sh. Vikas Bhatia, Ld. Counsel for the applicant/accused has joined the proceedings through Video Conference.

Neither the IO is present nor any reply has been filed by the IO.

Perusal of the record shows that on the last date of hearing also, no reply was filed by the IO due to which present application could not be heard.

Counsel for the applicant submits that charge sheet in the present case has already filed. In these circumstances, firstly the present bail application has to be listed along with the judicial file. Hence, judicial file be summoned for the next date of hearing.

Counsel for the applicant has stated that initially it was informed by the IO/ASI Padam Singh that accused has already been granted bail. Accordingly, counsel for the applicant has moved an application for release of the applicant on personal bond. It is further submitted that subsequently the same IO has stated that he is not aware about the status of the bail of the accused.

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